**IN THE NATIONAL COMPANY LAW TRIBUNAL**
**MUMBAI BENCH**

**COURT – IV**

7. IA 5648(MB)2023 IN
C.P. (IB)/460(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.12.2023**

NAME OF THE PARTIES: Steiner India Limited
Vs
Photogravurs (India) Private Limited

SECTION: 9, 12A OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**O R D E R**

1. Mr. Nitish Bangera, Ld. Counsel for the RP present.
2. Counsel for the RP submits that the matter has been amicably settled between the parties. Nothing survives in this petition. Ld. Counsel appearing for the Operational Creditor seeks leave of the court to withdraw the present petition. Allowed.
3. In view of the above the C.P. (IB)/460(MB)2023 is **dismissed as withdraw**. Accordingly, IA-5648(MB)2023 is **allowed and disposed of.**

Sd/-

**ANU JAGMOHAN SINGH**
**Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI**
**Member (Judicial)**

SVR